

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.25
I.A. No.315/2024 in
C.P. (IB) No.76/BB/2024

IN THE MATTER OF:

M/s. Sarvaloka Services on Cell Pvt. Ltd. ... Petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Purna Jain Kala

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. Issue Notice to the Creditors. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the Creditors of the Petitioner Company along with a copy of Petition and other material documents through email as well as by speed post and to file an Affidavit of Service along with tracking report in the Registry within one week.
3. If the notice sent to the Creditors through speed post, is not served, the Petitioner is also permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e. one in English and one in Kannada having wide circulation in the area, and to file an affidavit of service along with paper clippings within three weeks from the date of publication of notice as the case may be.
4. The Creditors shall file their objections, if any, within three weeks' from the date of receipt of a copy of the notice or from the date of paper publication of the notice as the case may be, and two weeks' time is granted for filing rejoinder, if any, from the date of receipt of a copy of the reply.

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5. In the meanwhile, Ld. Counsel appearing on behalf of the Petitioner is directed to file the following documents:
- a. *Latest Audited Financials containing position of Loans and Advances, Debtors and Inventory along with Auditors report;*
 - b. *Financials / Books of Accounts in a pen drive;*
 - c. *Affidavit regarding pending legal proceedings;*
 - d. *An affidavit to the effect that it has not received any notice under SARFAESI Act and that this application is not to defeat the provisions of law.*
 - e. *Affidavit under Section 11 of IBC, 2016.*
6. List the case on **02.07.2024**.

I.A.No.315/2024:

1. Heard the Ld. Counsel appealing for the Applicant.
2. Ld. Counsel appearing for the Applicant is directed to file judicial precedents relied upon by them, within a period of two weeks.
3. List the case on **02.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi